

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.12.2014

OA No. 291/00680/2014

Mr. Anand Sharma, counsel for applicant.
Mr. S.M. Khan, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submitted that the applicant has been transferred on the administrative grounds and he has not submitted any representation to the competent authority against his transfer order dated 21st November, 2014 (Annexure A/1). The applicant has already been relieved on 24th November, 2014 (Annexure A/2).

Learned counsel for the applicant submitted that the applicant wishes to file a representation before the respondents within a period of one week from today.

Therefore, the respondents are directed to decide the representation of the applicant within a period of fifteen days from the date of receipt of a copy of the representation, if filed by the applicant, in accordance with the provision of law by way of passing a reasoned and speaking order.

Till the representation is decided by the respondents, the applicant may not be forced to join at the new place of posting. It is made clear that if the applicant ~~is~~ ^{does} not file his representation within a week from today, this order shall have no effect. *Anil Kumar*

With these observations and directions, the present Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat